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HON. CHAIRPERSON : Hon. Members, before I call Shri Thaawarchand Gehlot, Minister of Social Justice and Empowerment to move the motion for consideration of the Constitution (One Hundred and Twenty-third Amendment) Bill, 2017, I have to inform that hon. Minister *vide* communication dated 5th April, 2017 has intimated that the President, having been informed of the subject matter of the Bill, recommends to the House the consideration of the Bill under clause (3) of article 117 of the Constitution.